

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P.(IB)/9(AHM)2021

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.06.2021

Name of the Company:

Bank of India

V/s

Shree Rajeshwaranand Paper Mills Ltd

Section:

7 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Baiju A Nair appeared for the Financial Creditor.

Learned Counsel Mr. Natadha D Shah appeared for the Corporate Debtor.

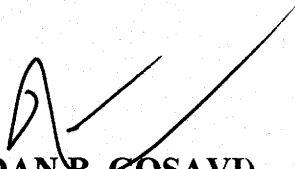
She undertakes to file Vakalatnama today.

We direct the Registry to place the same on record.

Corporate Debtor to file affidavit in reply within seven days by giving copy to other side and other side may file rejoinder (not more than five pages) within seven days thereafter.

Matter to appear on 20.07.2021


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B. GOSAVI)
MEMBER (JUDICIAL)

Dated this the 15th day of June, 2021